

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
RAJYA SABHA
UNSTARRED QUESTION NO. 3557
TO BE ANSWERED ON 4TH APRIL, 2022

OFFSET OBLIGATIONS IN DEFENCE CONTRACTS

3557. SHRI JOHN BRITTAS:

Will the Minister of Defence be pleased to state:

- (a) the details including the amount involved in the defaulted/non-performed offset clause obligation of various vendors in the defence field during the last five years, i.e. of those defence contracts which would not come within the ambit of 'subjudice';
- (b) the details of actions taken against them for violation of offset clause obligation, i.e., the action taken which would not come within the ambit of 'subjudice'; and
- (c) the details including amount involved of the works/contracts done under offset clause obligation of various vendors during the last five years which would not come within the ambit of 'subjudice'?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): The total number of offset contracts in which the vendors have defaulted/non-performed offset obligation during the last five years is 21 with non-performed amount of US \$ 2.24 Billion till 31st December, 2021.
- (b): Action is taken against the defaulting/non-performing vendors by imposing penalty, after following the laid down procedure and same has been completed in 16 contracts with levying of penalty amounting to \$ 43.14 million till 31st December, 2021.
- (c): During the last five years, offset claims worth US \$ 2.64 Billion have been submitted in 47 offset contracts till 31st December, 2021.
